

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:741
ANSWERED ON:25.11.2011
ADOPTION OF CHILDREN
Meghe Shri Datta Raghobaji

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of children adopted by Indians and foreigners, sex ratio-wise, State-wise, country-wise respectively during the last three years and the current year, year-wise;
- (b) the criteria/rules followed for adoption of a child;
- (c) whether the adoption's being carried out by the registered agencies consistent with existing rules/guidelines for adoption;
- (d) if so, the details thereof alongwith steps taken to protect them from exploitation after adoption;
- (e) whether the Government proposes to simplify the adoption procedure and rules; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE OF MINISTRY OF THE WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

(a): State-wise and Country-wise details of the number of children placed in inter-country adoptions during the period is at Annex-A. State-wise and sex ratio-wise number of children placed in inter-country adoptions during the period is at Annex-B. State-wise details of the number of children placed in in-country adoptions during the period are at Annex-C. Sex ratio-wise data for in-country adoptions is at Annex -D. All figures are as reported by adoption agencies to Central Adoption Resource Authority (CARA).

(b): The Government of India has notified 'Guidelines Governing Adoption of Children' which are based on the Juvenile Justice Act, 2000 and Hague Convention on Inter-country Adoption. These Guidelines lay down the procedures to be followed for adopting a child through Specialized Adoption Agencies. Accordingly, an orphan, abandoned or surrendered child has to be declared legally free for adoption by a Child Welfare Committee before he/she is proposed for adoption. Before placing the child with a family, a detailed Home Study Report is prepared to assess the suitability of parents to adopt. The final adoption order is passed by the Competent Court.

(c) & (d): In case of in-country adoptions, the State Governments/UT Administrations, being the licensing authority for adoption agencies, monitor the implementation of the Adoption Guidelines by them. For inter-country adoptions Central Adoption Resource Authority (CARA) monitors the implementation of the Guidelines by the adoption agencies and takes appropriate action against defaulting ones. To safeguard the interest of the adopted child, the adoption guidelines provide for post-adoption follow-up by adoption agencies for period of two years after adoption.

(e) & (f): The Government has already revised the adoption guidelines and notified 'Guidelines Governing Adoption of Children 2011' on 27th June, 2011 to further streamline the adoption procedures.